

Central Administrative Tribunal
Principal Bench: New Delhi

O.A. No. 1454/2002

This the 30th day of May, 2002

Hon'ble Shri Shanker Raju, Member (J)

Sura Sagen Soy
W/o Late Sosan Soy, Ex-Reception Officer
Office of DDK, Lucknow

(By Advocate: Shri S.C. Soran)

-Applicant

Versus

1. Union of India
through the Secretary
Ministry of Information and
Broadcasting Govt. of India
Shastry Bhawan
New Delhi.

2. D.G. Door Darshan
Door Darshan Bhawan
New Delhi

3. Director
DDK Lucknow
24, Ashok Road,
Lucknow.

- Respondents

ORDER (Oral)

Heard the learned counsel for applicant.

2. Applicant, who is a wife of deceased Govt. servant, applies for compassionate appointment vide letter dated 17.8.2000. It has been stated by the respondents that whereas the name of the applicant has been included in the pending list of compassionate appointments for the post of LDC, Group 'C', in Doordarshan and would be offered her in future when her case is matured subject to availability of vacancies in the 5% quota. It is contended that as Group 'D' post is vacant in the respondents' office, applicant is agreeable to accept the appointment even in Group 'D' post.

(D)

3. In this view of the matter, though it is stated that representations have been made to the competent authority even after 17.8.2000, but no such representation has been appended to the present OA.

4. In view of the above, ends of justice would be met, if the present OA is disposed of with a direction to the applicant to make representation to the respondents praying for her compassionate appointment even in Group 'D' post within 15 days from today, the respondents are directed to consider the same and pass a detailed and speaking order and in the event of availability of Group 'D' post under 5% compassionate quota, the claim of the applicant shall also be considered accordingly. I order accordingly. The aforesaid directions shall be complied with within a period of two months from the date of receipt of copy of a representation from the applicant. If the applicant is still aggrieved, it is open for her to approach this court in accordance with law.

5. The OA is accordingly disposed of. No costs.

S. Raju

(Shanker Raju)
Member (J)